

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 23/RP/2019**

**Subject** : Review Petition No. 23/RP/2019 seeking review of order dated 30.9.2019 in Petition No. 171/TT/2018

**Date of Hearing** : 27.4.2021

**Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S Jha, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Rajasthan Urja Vikas Nigam Limited and Ors.

**Parties present** : Ms. Ranjitha Ramachandran, Advocate, PGCIL  
Ms. Srishti Khindaria, Advocate, PGCIL  
Shri A.K Verma, PGCIL  
Shri V.P Rastogi, PGCIL

**Record of Proceedings**

The matter was called out for virtual hearing.

2. The learned counsel for the Review Petitioner submitted that the instant petition is filed for review of the order dated 30.9.2019 in Petition No.171/TT/2018. She submitted that the replacement of 315 MVA ICT with 500 MVA ICT was not for any default in the existing ICTs but for augmentation of the transformation capacity. The Commission in the impugned order dated 30.9.2019 had de-capitalised the 315 MVA ICT and observed that the said ICT would not recover any tariff as the same is not in use. The Commission proceeded on the basis that the ICT has completed 23 years and the Review Petitioner has already recovered 90% of the asset value as depreciation. The Commission failed to appreciate that the above ICT is being used as Regional Spare and therefore would be entitled to tariff. The use of the ICT as Regional Spare of the Eastern Region has been specifically agreed by the Eastern Regional Power Committee (ERPC). She submitted that there is an error on the face of record in the impugned order as the asset is still being used and is kept as regional spare.



3. In a response to a query of the Commission regarding the useful life of the ICT, the learned counsel for the Review Petitioner submitted that the ICT was put into commercial operation in June,1994 and on the date of decapitalisation, the said ICT had completed 23 years. As on date, the ICT has completed 25 years of its useful life. She further submitted that the Commission did not consider the tariff for 2 years left in the useful life of ICT. She submitted that the Commission on similar issue has allowed the tariff for ICTs in regional spare pool.

4. The learned counsel for the Review Petitioner sought time to file the written submission in the matter.

5. The Commission accepted the request of the learned counsel and granted time upto 14.5.2021 time to file the written submissions. The Commission also directed to file the same within the specified time and if no information is filed the matter will be disposed on the information on record.

6. Subject to the above, the Commission reserved the order in the petition.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

